

**Central Electricity Regulatory Commission  
New Delhi**

**Petition No. 95/TT/2024**

Subject	:	Petition for approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for the determination of transmission tariff from COD to 31.3.2024 for combined assets under “Reliable Communication Scheme under Central Sector for the Western Region”.
Date of Hearing	:	<b>28.8.2024</b>
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member
Petitioner	:	Power Grid Corporation of India Limited (PGCIL)
Respondents	:	Madhya Pradesh Power Management Company Limited (MPPMCL) and 7 Others
Parties Present	:	Shri Vyom Chaturvedi, Advocate, MSEDCL Shri Mohd. Mohsin, PGCIL Shri Zafrul Hassan, PGCIL Shri Arjun Malhotra, PGCIL

**Record of Proceedings**

The Petitioner’s representative submitted that the present Petition had been filed for the determination of transmission tariff from COD to 31.3.2024 for 19 combined assets under the “Reliable Communication Scheme under Central Sector for the Western Region.”

2. After hearing the Petitioner’s representative, the Commission directed as under:

- a) Issue notice to the Respondents, subject to just exceptions; and
- b) The Respondents are to file their respective replies to the Petition, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

3. The Commission directed the Petitioner to submit on an affidavit with a copy to the Respondents of the status of COD of Asset-18. If Asset-18 has achieved COD,



submit its Auditor's certificate for the purpose of capital cost with all relevant documents.

4. The Petition will be listed for the hearing on **24.10.2024**.

**By order of the Commission**

sd/-  
**(T. D. Pant)**  
**Joint Chief (Law)**

